## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH 母母於於今來水公子大學水學歌歌

Annexur

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 11 UEC 1386

Application No. 170 & 171 /86(T)

W.P. No

3443/79

- Applicant

HS Sadashiv & S. Murkhama Vs. Secretary, M/o Labour, New Delhi & 2 o.

5. Regional Provident Fund Commissiner,

3- Rajaram Mohan Roy Road.

BANGALORE-25.

To.

- Shri SB Swethedri, Advocate, Papaiah Bldg., Subodar Chatram Road. BANGALORE-9.
- 2. Shri MS Padmarajaiah, Central Govt. Stng. Counsel, High Court Bldgs. BANGALORE-1.
- 3. Whe Secretary, Ministry of Labour,
- Shram Shakti Bhavan, NEW DELHI-1. 4. Central Provident Fund Commissioner.

9th Floor, Mayur Bhavan Connaught Circus, NEW DELHI-1.

Sublect: SENDING CORIES OF ORDER PASSED BY THE BENCH IN 170 & 171 APPLICATION NO.

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on

Encl & as above.

KEGISTRAR SECTION OFFICER ( JAGTOTES)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 28TH DAY OF NOVEMBER 19 86.

Present: Hon'ble Shri Ch Ramakrishna Rap. Member (J)

Hon'ble Shri Li.H.A. Rego .. Member (A)

Application No. 170 & 171/86.

H.S. Sadashiv S/o.
H.L. Siddappa,
aged about 42 years
residing at 80, Ill Main,
Kengeri Sattalite Town,
Bangalore-60. ... Applicant
(Shri 5.8.Swethadri, Advocate)

Vs.

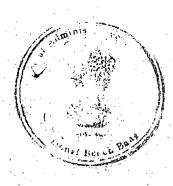
- Union of Indie,
   by its Secretary,
   Ministry of Labour,
   Shram Shakthi Bhavan,
   New Dalhi-1.
- 2. Central Provident Fund Commissioner, 9th Floor, Mayur Bhavan, Cannaught Circus, New Delhi-1.
- Regional Provident Fund Commissioner,
  No.3, Rejerem Mohan Roy Road,
  Bangelore-25. ... Respondents.

(Shri M.S. Pedmerajaiah, Adoccate )

The application has come up for hearing before Court toady. The Members made the following:

## ORDER

These are writ petitions filed under Article 226 of the Constitution of India which are transferred



by the High Court of Judiceture. Kerneteke, to this Bench under Section 29 of the Administrative Tribunals Act 1985 ( as amended ) and are renumbered as applications. The applicants pray that the respondents be directed by a writ or order in the nature of mandamus to reflix their pay with effect from 4.7.1975 and 11.2.1974 respectively in accordance with Rule 22 (C) of the Fundamental Rules with consequential banefit, in accordance with the judgement of the High Court of Judicature, Kernataka in W.P.No.6086 of 1978. Since both these epplications are alike in facts and circumstances and the issues to be determined are the same, we propose to dispose of both these applications by a common order.

.2 . The relevant service particulars of the two applicants are tabulated as under, to facilitate reference at a glance :

S1. No.	Service Particulers	Sh.E.Krishneswamy Sh.S.Sede- Shiv ( Applicant 1 ) ( Applicant 2)	
OFF HOME TO SEE SEE TO THE HOUSe OF THE HOUSe SEE SEE SEE SEE SEE SEE SEE SEE SEE S		Appln.No.170/86	Appln.Nc.171/86
	Date of promotion as UDC I/C and the nav fixed per month.	4.7.1975 Rs.455/	12.2.1974
(ii)	Date of promotion as HC and the pay fixed	8.7.1975 Rs 485/m	28.8.1974 Rs.485/-

Rs. 485/-

NB : UDC means Upper Division Clerk UDC I/C means Upper Division Clerk In-Charge HC means Head Clerk

per month.

Rs. 485/-

The details as regards the pay scales of the following pertinent three categories of the posts in the Provident Fund Organisation (PFO) prior to and after 1.1.1973 (i.e. the date with effect from which the pay scales were revised on the recommendations of the IIIrd Pay Commission) are as below:

Si. Category	Pay Scale &.		
No. of Post	Prior to 1.1.1973	After 1.1.1973	
(i) UDC	130-5-160-8-200 EB-8-256-EB-8-280	330-10-360-E8-12- 500-E8-15-560	
(ii) UDC I/C	120 5 160-8-200- EB-8-256-EB-8-280- 10-300 plus Charge Allowance of %.20/- per month.	425-15-530-E8-15 -560-20-600	
(iii) HC	210-10-290-15-320- EB-15-425	424-15-500-E8- 15-560-20-700	

NB : The Charge Allowance of Rs. 20/- p.m. was discentinued.

4. UDC I/C is entrusted with the charge of a Section comprising 5 or more clarks for which a monthly Charge Allowance of R.20/- is sanctioned. His functions therefore are semi-supervisory in nature. The pay scale of this post was nearly identical with that of the UDC prior to revision of the pay scales with effect from 1.1.1973 as would be seen from the above tabular statement, except that its terminal stage was marginally higher by R.20/-p.m. As compared to this post, the pre-revised pay scale



. . 4 . . . .

of the post of HC was significantly higher as would be seen from the above tabular statement. A H.C. supervises ten Clerks or more in a Section of which he is in charge.

The Central Provident Fund Commissioner (CPFC) 5. in his letter dated 13.6.1977 (Exhibit F) addressed to ell the Regional Provident Fund Commissioners (RPFCs) declared, that the appointment of UDCs I/C ( in the revised pay scale of &.425-600 ) as HCs, in the revised pay scale of Rs. 425-700, did not involve assumption of duties or responsibilities of greater importance, for the purpose of Fundamental Rules and Supplementery Rules (FR & SR), and the revised pay scale of UDC I/C was only a segment of that of the HC. Consequently, they were directed to refix the pay of the employees concerned, in accordance with FR 22 (a)(ii) and not under FR 22-c as was done earlier. Pursuant to this direction, the third respondent, refixed the pay of the first applicant, under FR 22(a)(ii) at Rs.455 p.m. in the post of HC w.e.f. 8.7.1975 under his Order dated 31.8.1977 (Exhibit 6) while he was actually drawing pay of R. 485/p.m. The pay of the second applicant was similarly refixed by the third respondent at R.485/- pm. in the post of Head Clerk under his order dated 31.8.1977 (Exhibit C) w.e.f. 28.8.1974 whereas he was actually then drawing pay at Rs. 545/- p.m. and had even crossed the Efficiency Bar in the post of UDC I/C in the revised pay scale. This order was later partially modified by the salfsame

respondent on 3.9.1977 (Exhibit D) when the pay of the second applicant was refixed at the stage of Rs.515/- p.m., on the condition that it would take effect from the date of that order, after obtaining sanction from the competent authority to cross the Efficiency Bar.

- 6. Both the applicants have cited the case of one Shri V.R.Hegde, Head Clerk in the Office of the RPFC, as similar to theirs, who had filed W.P.No. 6036 of 1978 in the High Court of Judicature, Kerneteka, challenging the direction of the CPFC in his aforesaid letter usted 13.6.1977 (Exhibit F) to refix their pay in the post of HC according to FR 22 (a)(ii). The High Court is seen to have upheld the writ petition and quashed the impugned order observing among other things, that the said order was contrary to FR 22-c and that the petitioner was not given an opportunity to explain his case before reduction of his pay, which was violative of natural justice, having resulted in serious civil consequences to him.
- The first applicant had represented to the third respondent on 1.3.1977 (Exhibit I ) to refix his pay in the grade of HC in the light of the above judge-ment. In reply, he was informed on 16.3.1979 (Exhibit J) that the matter was under examination by the CPFC, and that a further communication would fellow. The

third respondent on 31.8.1978 (Exhibit F) and he too was given a reply in like manner on 23.10.1978 (Exhibit G). Both the applicants have now come before us for redress as the third respondent has not refixed their pay in accordance with FR 22-c in the grade of HC in the light of the above judgement of the High Court of Karnataka. They also with FR 22-c with effect from 4.7.1975 and 11.2.1974 respectively in the case of the first and the second applicants with consequential benefit.

B. We have examined carefully the pleadings of both sides as also the material placed before us. It is necessary at the outset, to study the implications of FR 22(a)(ii) and FR 22-c which have a crucial bearing on these two applications. To facilitate reference the relevant extract of these rules is reproduced below:

"FR 22(a)(ii) : When appointment to the new post does not involve such assumption, he will draw as initial pay the stage of the time-scale which is equal to his substantive pay in respect of the old post, or if there is no such stage, the stage next below that pay, plus personal pay equal to the difference, and in either case will continue to ones that pay until such time as he would have received an increment in the time-scale of theold post or for the period after which an increment is earned in the time-scale of the new post, whichever is less. But if the minimum pay of the time: scale of themew post is higher than his substantive pay in respect of the old post, he will draw that minimum as initial pay:"

"FR 22-c: Notwithstanding anything contained in these Rules, where a Government servent holding a post in a substantive, temporary or officiating capacity is promoted or appointed in a substantive, temporary or officiating capacity to enother post carrying duties and responsibilities of greater importance than those attaching to the post held by him, his initial pay in the time scale of the higher post shall be fixed at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower post by one increment at the stage at which such pay has accrued:

Provide that the provisions of this rule shall not apply where a Government servent holding a Class I post in a substantive, temporary or officieting capacity is promoted or appointed in a substantive, temporary or officieting capacity to a higher post ( which is also a Class I post and carries a time-scale of pay with the minimum more than %.1,500:)

Provided further that the provisions of subrule (2) of Rule 31 shall not be applicable in any case there the initial pay is fixed under this rule:

Frovided also that where a Government servent is, immediately before his promotion or appointment to a higher post, drawing pay at the maximum of the time-scale of the lower post, his initial pay in the time-scale of the higher post shall be fixed at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower post by an amount equal to the last increment in the time-scale of the lower post:

Provided that if a Government servent witheren

(1) has previously held substantively, or officiated in-

- (i) the same post, or
- (ii) a permanent or temporary post on the same time-scale, or
- (iii) a permanent post other than a tenure post, or a temporary post (including a post in a body, incorporated or not, which is wholly or substantially owned or controlled by the Government) on an identical time-scale; or
- (2) is appointed substantively to a tenure post on a time-scale identical with that of another tenure post which he has previously held substantively or in which he has previously officiated;

then provise to F.R.22 shall apply in the matter of the initial fixation of pay and counting of previous service for increment.

EXPLANATION. - In this rule, the expression "Class I" has the meaning assigned to it under the Central Civil Services (Classification, Control and Appeal) Rules, 1965.

9. The learned counsel for the respondents submits that the pay of the first applicant in the post of UDC I/C was fixed under FR 22-C at the stage of R.455/-p.m. on 4.7.1975, consequent to the pay scale of this post having been revised as R.425-15-530-EB-15-560-20-600 with effect from 1.1.1973 as recommended by the III rd Pay Commission. The applicant was subsequently appointed to officiate as HC with effect from 8.7.1975 i.e. just 4 days after his promotion as UDC I/C. At this time also, his pay was fixed at the stage of R.485/-p.m., with effect from 8.7.1975 in the post of HC in the revised pay scale

entitled to incremental benefit under that rule provided the post to which they are appointed cerries duties and responsibilities of greater importance than those attached to the post held by them egrlier. In the context of this Rule, it needs to be determined, as to whether the two posts in question nemaly that of UDC I/C and HC, carry duties and responsibilities of greater importance as compared to the posts immediately below them. Among other things, the normal parameters to help determine this are, the very nature of the pay scale of the posts, the nature of the dutics involved, the mode of appointment and the extent of supervisory control exercised over the ministerzal personnel. Para 55.1 I(3), Chapter IV of the Employees' Provident Fund Manual, lays down the following yardstick for the creation of posts of HCs and UDCs I/C in a Regional Office.



Sl.No.	Category of Fost	Yardstick Prescribed
(i)	НС	For a Section of 10 Clerks or more
(ii)	UDC I/C, with Charge Allowar ance of \$6.20/-p.m.	For a Spotion of 5 concentration of the clarks and above.

16. Prior to 1.1.1973 it carried a Charge Allowance

on account of @.20/-p.m. ostensibly of the higher workload and responsibility involved as compared to the post of UDC. Even the pre-revised pay scale of this post, was not exactly identical with that of the UDC as its terminal \$tage was higher by Rs.20/-p.m. After 1.1.1973,the pay scale of this post was revised to \$.425-600 which was distinctly higher than that of UDC, which was revised to 8.330-560. Viewed in this context and taking into account the fact that a UDC I/C exercises supervision over a Section of 5 Clarks and above while a UDC has no such supervisory function, it is apperent that the post of UDC I/C as compared to that of the UDC carries duties and responsibilities of greater importance, so to attract the provisions of FR 22-C for the benefit of fixation of payoin the event of appointment from the post of UDC to that of UDC I/C.

that the post of HC as compared to that of UDC I/C carries duties and responsibilities of greater importance. The revised pay scale of %.425-700 of this post, cannot be said to be wholly identical with that of the UDC I/C namely, %.425-600, as the terminal stage is higher by as much as %.100/-p.m. and the stage is higher by as much as %.100/-p.m. and the stage of // first the Effeciency Bar, is carlier i.e. at %.500/- as compared to %.530/- in the case of UDC I/C.

Besides, a HC exercises wider supervisory control as compared to UDC I/C, in that, he supervises a Section of 10 Clerks and more, while a UDC I/C supervises the work of only 5 Clerks and above. It is, therefore,

- (i) the same post, or
- (ii) a parmanent or temporary post on the
- (iii) a permanent post other than a tenure post, or a temporary post (including a post in a body, incorporated or not, which is wholly or substantially owned or controlled by the Government) on an identical time-scale; or
- (2) is appointed substantively to a tenure post on a time-scale identical with that of another tenure post which he has previously held substantively or in which he has previously officiated:

then provise to F.R.22 shall apply in the matter of the initial fixation of pay and counting of previous service for increment.

EXPLANATION. - In this rule, the expression "Class I" has the meaning assigned to it under the Central Civil Services (Classification, Control and Appeal) Rules, 1965.

The learned counsel for the respondents submits that the pay of the first applicant in the post of UDC I/C was fixed under FR 22-C at the stage of Rs.455/-p.m. on 4.7.1975, consequent to the pay scale of this post having been revised as Rs.425-15-530-EB-15-560-20-600 with effect from 1.1.1973 as recommended by the III rd Pay Commission. The applicant was subsequently appointed to officiate as HC with effect from 8.7.1975 i.e. just 4 days after his promotion as UDC I/C. At this time also, his pay was fixed at the stage of Rs.485/-p.m., with effect from 8.7.1975 in the post of HC in the revised pay scale

of No.425-700 by applying FR 22 C. Since the pay of the first applicant was thus fixed twice, according to FR 22C barely within four days, the matter was reexamined by the CPFC, who directed, that his pay be fixed according to FR 22-C [and not under, FR 22 (a) (ii)] on his appointment to the post of HC, as the appointment to this post from that of UDC I/C, did not involve assumption of duties and responsibilities of greater importance, for the purpose of FR 22-C and the pay scale of the post of UDC I/C as revised, was only a segment of that of the post of HC.

The same contention is advanced by the counsel 10. for the respective to the managest of the second applicant. His pay as UDC I/C was re-fixed under FR 22-C with reference to the lower post of UDC, as the former post involved assumption of duties and responsibilities of greater importance, but so far his appointment to the post of HC was concerned, his pay was remfixed under FR 22(a)(ii). The other argument put forth by the counsel for the respondents was, that the post of UDC I/C was an ex-cadre post and according to the Employees Provident Fund (Staff and Conditions of Service) Regulations 1962 (Regulations, for short), it was not in the feeder channel for promotion to the post of HC. The following is the relevant extract of these Regulations:



Posts to be re- Next lower grade No. Post served for deptal. from which proprendion. motion is to be made

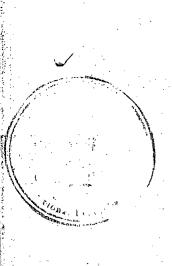
Head Clerks (Regional Offices)

75%

Promotion of UDCs end Stenographers (Junior) serving in the respective regions on the basis of seniority subject to the rejection of unfit.

25%

Promotion of employees serving in the Headquarters and Regional Offices on the basis of a qualifying exemination restricted to those who have rendered not lecs then three years! service as UDCs including Stenegraphers (Junior) and hwo are not more than 40 years of age on the 1st day of January of the year in which the exemination is held, failing which by direct recruitment, Frovided that the vecancies falling in the quote of 25% referred to above shall first be filled by promotion of employees from the respective Regional Offices who have successfully competed in the examination and to the extent such employees from the respective Regional Offices ere not available for promotion against the available vacancies in any recruitment year, any such vacancy or bacancies, as the case may be, shall be filled in by promotion of smplayees serving in the Headquarters and other Regional Offices who have successfully competed in the said examination.



(1) (2) (3)

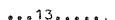
Provided further that inter-senierity of the successful cendidates so appoint ted from the same examination, whether from emongst the successful employees of the Regional Offices or the Headquarters Office shall be determined according to the merit on the basis of marks obtained.

- 11. The occursed for the respondents submits that for the above reasons, the pay of the applicants in the post of HC, is to be alone according to FR 22-C, with reference to their pay in the lower cadre post of UDC and not in the post of UDC 1/C which is an ex-cadre post not in the channel of promotion to the post of H.C. He further submits that the pay fixed in an ex-cadre post, is relevant only for the duration for which the post is held and therefore cannot be the basis for fixation of pay un promotion from a lower to a higher cadre post.
- 12. The counsel for the respondents states, that in the case of Shri V.R.Hegde, who is said to be similarly directmented as the two applicants, his pay in the post of HC, has been fixed under FR 22-C in compliance with the direction of the High Court of Karnetaka, in the writ petition referred to above. He admits that initially for want of specific instructions from the second



Union Ministry of Home Affairs, the pay of the applicants was erroncously fixed in the post of HC under FR 22-C with reference to the pay drawn by them in the ex-cadre past of UDC I/C and the increments authorised provisionally in that post. This was later rectified on the instructions issued by the said Ministry on 6.2.1979.

- 13. The counsel for the respondents further contends that the nost of UDC I/C being an exmoadre post and not in the line of promotion to the post of HC, the appointment of the applicants to the post of UDC I/C is not a promotion for the purpose of fixation of their pay under FR 22-C.
- 14. It appears from the contentions of the counsel for the respindents, that the applicants are incligible for the benifit of FR 22-C in regard to fixation of their pay on their appointment to either posts namely UDC I/C and HC. As the picture presented to us seems hezy, it is necessary to clear the mist by going to the root of the pertinent rules viz FR 22(a)(ii) and FR 22-C, on which this case crucially rests.
- 15. A plain reading of FR 22-C reveals, that regardless of the nature of the post held or from which appointed to the next post i.e. whether in a substantive, temporary or officiating capacity, the applicants are



mvident that the post of HC cerries duties and responsibilities of greater importance than that of IDC I/C and consequently an incumbent appointed to this post, from the post of UDC I/C is entitled to incremental benefit, for fixation of his pay in terms of FR 22-C.

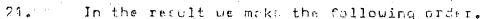
18. The counsel for the respondents contends, that the post of UDC I/C being an ex-cadre one, is not in the feeder channel for promotion to the post of HC and therefore, when an incumbent helding the post of UDC I/C is appointed to that of HC, his pay in the latter post, needs to be fixed under FR 22-C with reference to his pay in the post of UDC which is in the fooder channel of promotion. On the other hand, the counsel ploads, that since the pay scale of the post of UDC I/C is a segment of that of the post of HC, both these posts are equivalent and therefore a person holding the post of UDC I/C appointed as HC, cannot claim incremental benefit under FR 22-C, for fixation of his pay. If the post of UDC I/C is an ex-cadre post, as contended by the counsel for the respondents, we cannot comprehend, as to how he can deem it to be equivalent to the cadre post of MC with its pay scale forming a segment of it, apart from the fact, that for the reasons aforestated, we are of the view, that the post of HC carries duties and responsibilities of greater importance as compared to the post of UDC I/C. To us this line of argument by the counsel for the respondents seems fallacious and equivocal.



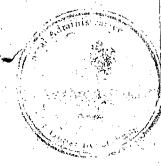
In the case of the second applicant, the counsel for the respondents contends that as he held the post of UDC I/C for a period of berely four days from 4.7.1975 to 7.7.1975, in which he was conferred incremental benefit under FR 22-C while fixing his pay, he cannot claim the same benefit again, on his appointment to the post of H.C., as this would be tantamount to giving him double benefit. We are unable to appreciate the velidity of this contention. It is strange as to how the second applicant was appointed by the respondents to the ex-cadre post of UDC I/C, for only four days instead of appointing him direct to the post of H.C. subject to eligibility and suitability of the applicant for this post. Nevertheless, having once appointed, the applicant to the post of UDC I/C despite the above circumstances, it is obligating, for the respondents ? to adhere to the principle of fixetion of pay under the rules, uniformly. We have already expressed merlier, for the reasons stated, that the post of HC parries duties and responsibilities of greater importance as compered to that of UDC I/C and as such, in our view, the second applicant is entitled to the benefit of Rule 22-C for fixation of his pay in the post of HC, with reference to the pay drawn by him in the post of UDC I/C, whatever be the duration for which, he held this post.

20. The ratio of the decision of the High Court of Judicature, Kernataka in Writ Petition No. 5085 of 1978 filed by Shri V.R. Hagde, cited by the applicants, as

relating to their case, they being similarly circumstanced, seems to accord with our reasoning gend conclusion in this case. Learned Counsel for the respondents however, vehemently contends, that " eforesaid decision suffers from legal infirmity epart from the fact that it is not binding on this Tribunal, and therefore, we may tring to bear a de nove of examination of the matter. While the decision of the High Court of Karnataka may not have abinding effect on us, as submitted by the learned counsel, we are not persuaded to accede to his contention, as the two applicants in these two applications, are similarly circumstanced as Shri V.S. Hogder the Writ perition filed by whom was decided by the High Court of Karnataka. Us are, therefore inclined to give effect to the principles enunciated in the decision referred to above, lost this should result in invidious discrimination between Shri V.S.Hegde on the one hand and the applicants on the other, which is not desirable.



(i). The appointments of both the applicants from the post of UDC first to that of UDC I/C and thereafter, to that of the HC are deemed to be of the nature of promotion as they entailed assumption of duties and responsibilities of greater importance, as compared to the correspondence.



ponding immediately lower posts, from which they were so promoted. We therefore direct the respondents, to refix the pay of the annlicents in the posts of UDC 1/C and HC in accordance with FR 22-C and grant them consequental benefit, within a period of 2 months from the date of receipt of ' this order.



In the result, the applications are allowed (ii) as indicated above. We direct the parties to bear their own costs.

S ~ / .

MEMBER (A)(R) 28. xi. 86

MEMBER (J)

kam/3.12.1986.

CE True Consygi Admidattaliya Tebundi Bengalore Bench Bangalore